

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:491

ANSWERED ON:07.08.2009

ILLEGAL OCCUPATION SUBLETTING OF GOVERNMENT ACCOMMODATION

Khairi Shri Chandrakant Bhaurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints received by the Government of illegal occupation/subletting of Government accommodation and premises during the last three years, State/UT-wise;

(b) the action taken by the Government thereon alongwith the number of such cases disposed of and lying pending during the said period, State/UT-wise; and

(c) the corrective measures taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a)to(c): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.491 FOR 7.8.2009 REGARDING ILLEGAL OCCUPATION/SUBLETTING OF GOVERNMENT ACCOMMODATION.

(a): The number of complaints received in the Directorate of Estates regarding subletting of Government quarters in Delhi & other regional Stations under the Directorate of Estates during the last three years is shown as per Annexure.

(b): The following penalties are imposed on the allottee if the quarter is found to be sublet by the deciding authority:-

i) Allotment of the quarter in the name of allottee is cancelled.

ii) The allottee is declared ineligible for allotment of general pool residential accommodation for remaining period of his/her service.

iii) Damages from such allottee are charged from the date of cancellation of allotment till the date of vacation of the quarter.

iv) The concerned department of the allottee is intimated to initiate disciplinary proceedings against such allottee.

The number of cases disposed off and lying pending during the last three years in Delhi & other regional Stations under the Directorate of Estates is given as per Annexure.

(c): Inspections and Inquiries into complaints have been intensified and deterrent penalties are levied and enforced wherever cases of subletting are established.